

DIVISION BENCH **ITEM NO.3**
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

Appeal No.05/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	POONAM GUPTA V/S MINISTRY OF CORPORATE AFFAIRS THROUGH ITS SECRETARY & ORS.
UNDER SECTION	50 OF COMPANIES ACT, 2013 R/W RULE 11 & 70 OF NCLT RULES, 2016

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Srijan Mehrotra with Sh. J.N. Maurya, Advs. : *For the Petitioner*

ORDER

- 1.** Ld. Counsel, Sh. Srijan Mehrotra is present through VC and states that he has recently been engaged on behalf of the Petitioner and would be uploading his vakalatnama in a day or so. He therefore seeks a short accommodation to file his vakalatnama as well as to address the arguments in the matter.
- 2.** Let the matter be adjourned for 9th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th April, 2024

Kavya Prakash Srivastava
(Stenographer)